Form A 1- Application for Transfer of Indian Rupees to the account of a Non-Resident Bank

| (To be printed on Light Blue paper) | |
|---|---|
| Nie | A.D.Code |
| No | Form |
| No | Tomi |
| | (To be filled by authorised dealer) |
| Form A1 (For Import Payments only) | Serial |
| Application for Transfer of | (for use of Reserve Bank of India) Amount |
| Indian Rupees to the Account of a Non-resident Bank | remitted Currency Amount Equivalent to |
| Rupees | (To be completed by authorised dealer) |
| | from the account |
| | (in words) |
| ofat | t |
| (Name and address of remitter) with | (Name of the authorised dealer |
| | to |
| whom remitter's account is kept) | (Full title of the account of |
| non-resident bank credited, stating country of resi | idence) (Name of authorised dealer with |
| for account o | of |
| whom account is kept) | (Name and address of the beneficiary |
| in payment of i | mports into India, detailed below: |
| of the remittance) | |

Details of goods imported or to be imported into India

Section A: Import Licence particulars

| Import Licence | | | | | | | | Date of Issue | | Date of expiry | | | Face value | Amount to | |
|----------------|------|---------|---|----|-------|----|---|---------------|------|----------------|----------------|---|------------|-----------|---------------------------|
| Pre | efix | Licence | | Sι | ıffix | es | | Date | Mont | Year | Date Mont Year | | | of | be |
| 1 | 2 | No. | 1 | 2 | 3 | 4 | 5 | | h | | | h | | licence | endorsed (in Rs.) @ |
| | | | | | | | | | | | | | | | |
| | | | | | | | | | | | | | | | |
| | | | | | | | | | | | | | | | |
| | | | | | | | | | | | | | | | |

@ Actual amount endorsed in rupees against each licence involved, should be stated under this column.

Note: If more than one licence is involved, particulars of all licences should be furnished. If the space is inadequate, separate statement may be attached. The amount utilised against each licence should invariably be indicated.

Section B: Import particulars

| | Invoice D | etails | | Quan | Descript | Harmonis | Country | Countr | Mode | Date of |
|-------------------|---|------------------|------------|----------------------|-----------------|---------------------------------------|-----------------------|--|--|---|
| No and date | Terms (c.i.f., f.o.b., c.&.f. etc.) | Curr enc y | Amo unt | tity of good s | ion of goods | ed System of Classificat ion | of origin of goods | y from which good s are consi gned | of shipm ent (air, sea post, rail river, transp ort port, etc.) | shipment (if not known approxi- mate date) |
| | | | | | | | | | | |

Section C: Other particulars

| 1. | Details of forward purchase contract, if any, booked against the import | (No.& date of Contract) | (Currency and Amount of Contract) | (Balance under the contract) |
|----|---|---|---|---|
| 2. | If remittance to be made is less than invoice value, reasons therefor (i.e. part remittance,instalment etc.) | | | |
| | | | | |
| pu | I/We hereby declare that the have not applied for an a l/We declare and also unresuant to this application shad that the conditions subjections | uthorisation through anderstand that the all be used by me/us | foreign exchange to be only for the purpose for | e acquired by me/us which it is acquired |
| pu | re have not applied for an a I/We declare and also urrsuant to this application sha | uthorisation through anderstand that the all be used by me/us | foreign exchange to be only for the purpose for | e acquired by me/us which it is acquired |
| pu | re have not applied for an a I/We declare and also urrsuant to this application sha | uthorisation through anderstand that the all be used by me/us | foreign exchange to be only for the purpose for the purpose for the dill be contact. | e acquired by me/us which it is acquired |
| pu | re have not applied for an a I/We declare and also urrsuant to this application sha | uthorisation through anderstand that the all be used by me/us | foreign exchange to be only for the purpose for ange is granted will be considered (Signature of Applied | e acquired by me/us which it is acquired omplied with. |
| pu | re have not applied for an a I/We declare and also urrsuant to this application sha | uthorisation through anderstand that the all be used by me/us | foreign exchange to be only for the purpose for inge is granted will be considered. (Signature of Applia) | e acquired by me/us which it is acquired complied with. cant/Authorised Official) |
| pu | re have not applied for an a I/We declare and also usersuant to this application should that the conditions subjections. | uthorisation through anderstand that the all be used by me/us | foreign exchange to be only for the purpose for inge is granted will be considered. (Signature of Applied. @ Name and Adding. | e acquired by me/us which it is acquired omplied with. cant/Authorised Official) ress of Applicant |

NOTE: For remittances covering intermediary trade, form A2 should be used.

Declaration to be furnished by Applicant

I/We declare that

| (a) | the import licence/s against which the remittance is sought is/are valid and has/have not been cancelled by DGFT. |
|-----------------------------|---|
| (b) | the goods to which this application relates account* |
| (c) (d) | the import is on behalf of @* and the invoice value of the goods which is declared on this form is the real value of the goods imported * into in India. to be imported* |
| If the Imp has mad | ort Post parcel wrapper (for imports by post)*/Courier Wrapper been (for imports through courier)* |
| | or |
| If the impertor be made | ort is Customs-stamped Exchange Control copy of Bill of Entry* Post parcel wrapper (for imports by post)*/Courier wrapper |
| | * Strike out item not applicable Where the import is on behalf of Central/State Government Department or a company owned by Central/State Government/Statutory Corporation, Local Body, etc. the name of the Government Department, Corporation etc. should be stated. |
| Date | ⊇: |
| (Sig | nature of Applicant/Authorised Official) |
| | Space for comments of the authorised dealer |

(While forwarding the application to Reserve Bank for approval, reference to Exchange Control Manual paragraph/ A.D.Circular in terms of which the reference is made should invariably be cited. If any remittance application on account of the same import was referred to Reserve Bank earlier, reference to the last correspondence/approval should also be cited).

| | (Signature of Authorised Official) |
|-------|------------------------------------|
| | Name |
| Stamp | Designation |
| | Name and Address of |
| Date: | Authorised dealer |

Certificate to be Furnished by Authorised Dealer Bank(Importer's Banker)

We hereby certify that

| (a) | this | payn | nent is | | | | | | | |
|---|-------|----------|--|--|--|--|--|--|--|--|
| Put a tick (✓) | (i) | | an advance remittance | | | | | | | |
| in the (ii) in retirement of bills under Letter of Credit opened through us relevant | | | | | | | | | | |
| block | (iii) | | against documents received through our medium for collection | | | | | | | |
| | (iv) | | on account of documents received direct by the applicant/s against undertaking furnished by the latter to submit Customs-stamped Exchange Control copy of Bill of Entry of Post Parcel/courier wrapper within three months | | | | | | | |
| | (v) | | on account of documents received direct by the applicant/s against Customs-stamped Exchange Control copy of Bill of Entry/post parcel/courier wrapper (attached) submitted by the latter | | | | | | | |
| | (vi) | | | | | | | | | |
| | | | (any other case, to be explained) | | | | | | | |
| (b) | | | schange Control regulations applicable to the remittance have been | | | | | | | |
| (c) | | baym | nent to the supplier of the goods <u>has been*</u> made will be* | | | | | | | |
| | | <u> </u> | (Name & Address of the foreign bank) | | | | | | | |

We also certify/undertake that the relevant Customs-stamped Exchange Control copy of Bill of Entry or post parcel/courier wrapper

- * shall be verified by us within three months [vide certificate (a)(ii) and (iii) above].
- * has been verified [vide certificate (a) (v) above].
- * shall be obtained from the applicant/s within three months [vide certificate (a) (i) and (iv) above].

| | (Signature of Authorised Official) |
|-------|------------------------------------|
| | Name |
| Stamp | Designation |
| | Name and Address of |
| Date: | Authorised dealer |

^{*} Strike out item not applicable

Form A1-Application for remittance in Foreign Currency

| (To be printed on White paper) | | | | | |
|--|--|--|--|--|--|
| No | A.D.Code Form | | | | |
| Form A1 | (To be filled by authorised dealer) | | | | |
| (For Import Payments only) No | Serial | | | | |
| Application for Remittance in Foreign Currency | (for use of Reserve Bank of India) Amount | | | | |
| Rupees | remitted Currency Amount Equivalent to | | | | |
| | (To be completed by authorised dealer) | | | | |
| I/We wish to purchase | | | | | |
| (Name of currency) | (Amount in words) for | | | | |
| (Name and address of the apayment to | authorised dealer) | | | | |

Details of goods imported or to be imported into India

Section A: Import Licence particulars

| Import Licence | | | | | | | | Date of Issue | | | Date of expiry | | | Face value | Amount to |
|----------------|-----|----------------|----------|---|---|-----|-------|--------------------|--|---|----------------|---------------|----------------|------------|---------------|
| Pre | efi | Licence No. | Suffixes | | | Dat | Month | Yea Date Month Yea | | | Yea | of licence | be endorsed | | |
| 1 | 2 | NO. | 1 | 2 | 3 | 4 | 5 | е | | ' | | | ' | псепсе | (in Rs.) @ |
| | | | | | | | | | | | | | | | |
| | | | | | | | | | | | | | | | |

@ Actual amount endorsed in rupees against each licence involved, should be stated under this column.

Note: If more than one licence is involved, particulars of all licences should be furnished. If the space is inadequate, separate statement may be attached. The amount utilised against each licence should invariably be indicated.

Section B: Import particulars

| | Invoi | ce Details | | Quantit | Descripti | Harmonise | Country | Countr | Mode | Date of |
|-----------|----------------------------|--------------|------------|---------------|----------------|----------------|--------------------|------------------------|------------------------|------------------|
| No and | Term s | Curren cy | Amou nt | y of goods | on of goods | d System of | of origin of goods | y from | of shipme | shipme nt |
| dat | (c.i.f., | | | 9 | 3 | Classificati | 3 | which | nt | (if not |
| е | f.o.b., c.&.f. etc.) | | | | | on | | good s are consi | (air, sea post, | known approxi |
| | 0.0.7 | | | | | | | gned | rail river, | mate date) |
| | | | | | | | | | transpo rt port, | |
| | | | | | | | | | etc.) | |
| | | | | | | | | | | |

Section C: Other particulars

1. Details of forward

| | purchase contract, if any, booked against the import | (No.& date of Contract | (Currency and Amount of Contract) | (Balance under the contract) |
|-------|--|----------------------------|---|------------------------------|
| 2. | If remittance to be made is less than invoice value, reasons therefor (i.e. part remittance,instalment etc.) | | | |
| I/w | I/We hereby declare that the have not applied for an at | uthorisation through | any other bank. | |
| | I/We declare and also ur suant to this application shad that the conditions subje | II be used by me/us | s only for the purpose for | which it is acquired |
| | | | | |
| | | . (| (Signature of Applicant/Au | thorised Official) |
| | | | Name and Address of | Applicant |
| | Stamp | | Importer's Code Numb | oer |
| | | | @ Nationality | |
| Date: | | | @ To be filled in capital le | etters |
| NC | TE: For remittances cov | ering intermediary | y trade, form A2 should b | pe used. |
| | Dec | laration to be furn | ished by Applicant | |
| I/W | e declare that | | | |
| (e) | the import licence/s agai been cancelled by DGFT. | nst which the remit | ttance is sought is/are va | lid and has/have not |
| (f) | the goods to which this apaccount* | pplication relates <u></u> | nave been* imported into will be * | India on my/our own |
| (g) | the import is on behalf of 6 | | | * and |
| | | | | |

| good | to be imported* |
|--------------------------------------|---|
| If the Import has been made | I/We attach the relative <u>Customs-stamped Exchange Control copy of Bill of Entry *</u> Post parcel wrapper (for imports by post)*/Courier Wrapper (for imports through courier)* |
| | or |
| If the import is to be made | I/We undertake to produce within three months to the authorised dealer the relativ Customs-stamped Exchange Control copy of Bill of Entry * Post parcel wrapper (for imports by post)*/Courier wrapper (for imports through Courier)* |
| * Strike | e out item not applicable |
| 0 | /here the import is on behalf of Central/State Government Department or a company wned by Central/State Government/Statutory Corporation, Local Body, etc. the name fithe Government Department, Corporation etc. should be stated. |
| Date: | (Signature of Applicant/Authorised Official) |
| | |

(h) the invoice value of the goods which is declared on this form is the real value of the

Space for comments of the authorised dealer

(While forwarding the application to Reserve Bank for approval, reference to Exchange Control Manual paragraph/ A.D.Circular in terms of which the reference is made should invariably be cited. If any remittance application on account of the same import was referred to Reserve Bank earlier, reference to the last correspondence/approval should also be cited).

| | (Signature of Authorised Official) |
|-------|------------------------------------|
| | Name |
| Stamp | Designation |
| · | Name and Address of |
| Date: | Authorised dealer |

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Certificate to be Furnished by Authorised Dealer (Importer's Banker)

We hereby certify that

this payment is Put a an advance remittance tick (√) in the in retirement of bills under Letter of Credit opened through us (ii) relevant block (iii) against documents received through our medium for collection (iv) on account of documents received direct by the applicant/s against undertaking furnished by the latter to submit Customs-stamped Exchange Control copy of Bill of Entry of Post Parcel/courier wrapper within three months (v) on account of documents received direct by the applicant/s against Customs-stamped Exchange Control copy of Bill of Entry/post parcel/courier wrapper (attached) submitted by the latter (vi) (any other case, to be explained) all the Exchange Control regulations applicable to the remittance have been (b) complied with the payment to the supplier of the goods has been* made (d) will be* through__ (Name & Address of the foreign bank)

We also certify/undertake that the relevant Customs-stamped Exchange Control copy of Bill of Entry or post parcel/courier wrapper

- * shall be verified by us within three months [vide certificate (a)(ii) and (iii) above].
- * has been verified [vide certificate (a) (v) above].
- * shall be obtained from the applicant/s within three months [vide certificate (a) (i) and (iv) above].

| | | | (Signature of Authorised Official) |
|-------|-------|--|------------------------------------|
| | | | Name |
| | Stamp | | Designation |
| | | | Name and Address of |
| Date: | | | Authorised dealer |

^{*} Strike out item not applicable

Form A1-Application for payments through Asian Clearing Union

| (To be printed on Light Yellow paper | ·) |
|---|--|
| | A.D.Code |
| No | Form |
| No | |
| Form A1 | (To be filled by authorised dealer) |
| (For Import Payments only) No | Serial |
| Application for Payment | (for use of Reserve Bank of India) Amount |
| through Asian Clearing Union | remitted Currency Amount Equivalent to Rupees |
| | (To be completed by authorised dealer) |
| | SIAN CLEARING UNION |
| through | (Name of currency) for |
| (Amount in words) | (Name and address of the designated bank in India) |
| payment to | in payment of imports |
| (Name and address into India, detailed below: | of the beneficiary of remittance) |
| mic maia, actanoa polotti. | |

Details of goods imported or to be imported into India

Section A: Import Licence particulars

| | Import Licence | | | | | | Dat | te of Iss | sue | Dat | e of ex | piry | Face value | Amount to | |
|----|----------------|---------|---|---|---|------|------|-----------|------|------|---------|------|------------|-----------|---------------------------|
| Pr | efix | Licence | | | | Date | Mont | Year | Date | Mont | Year | of | be | | |
| 1 | 2 | No. | 1 | 2 | 3 | 4 | 5 | | h | | | h | | licence | endorsed (in Rs.) @ |
| | | | | | | | | | | | | | | | |
| | | | | | | | | | | | | | | | |
| | | | | | | | | | | | | | | | |

[@] Actual amount endorsed in rupees against each licence involved, should be stated under this column.

Note: If more than one licence is involved, particulars of all licences should be furnished. If the space is inadequate, a separate statement may be attached. The amount utilised against each licence should invariably be indicated.

Section B: Import particulars

| | Invoice Details | | | Quantity | Descri | Harmonis | Country | Count | Mode | Date |
|-----|-----------------|--------|------|----------|--------|-------------|-----------|-------|---------|---------|
| No | Term | Curren | Amou | of | ption | ed | of origin | ry | of | of |
| and | S | су | nt | goods | of | System of | of goods | from | shipme | shipm |
| dat | (c.i.f., | | | | goods | Classificat | | which | | ent |
| е | f.o.b., | | | | | ion | | goo | (air, | (if not |
| | c.&.f. | | | | | | | ds | sea | known |
| | etc.) | | | | | | | are | post, | appro |
| | | | | | | | | con | rail | xi- |
| | | | | | | | | sign | river, | mate |
| | | | | | | | | ed | transpo | date) |
| | | | | | | | | | rt | |
| | | | | | | | | | port, | |
| | | | | | | | | | etc.) | |
| | | | | | | | | | | |
| | | | | | | | | | | |

Section C: Other particulars

| 1. | Details of forward purchase contract, | | | |
|----|--|-------------------------|---|---------------------------------|
| | if any, booked against the import | (No.& date of Contract) | (Currency and Amount of Contract) | (Balance under the contract) |
| 2. | If remittance to be made is less than invoice value, reasons therefor (i.e. part remittance,instalment etc.) | | | _ _ |

I/We hereby declare that the statements made by me/us on this form are true and that I/we have not applied for an authorisation through any other bank.

I/We declare and also understand that the payments to be made by me/us, through ASIAN CLEARING UNION pursuant to this application shall be used by me/us only for the purpose stated above and that the conditions subject to which the permission is granted will be complied with.

| | (Signature of Applicant/Authorised Official) |
|-------|--|
| | @ Name and Address of Applicant |
| Stamp | Importer's Code Number |
| | @ Nationality |
| Date: | @ To be filled in capital letters |

| NOTE: | For remittances covering intermediary trade, form A2 should be used | |
|-------|---|--|

Declaration to be furnished by Applicant

I/We declare that

| (i) | the import licence/s against which the remittance is sought is/are valid and has/have not been cancelled by DGFT. | | | | | | |
|--------------------------------|---|--|--|--|--|--|--|
| (j) | the goods to which this application relates have been* imported into India on my/our own account* will be * | | | | | | |
| (k) (l) | the import is on behalf of @* and the invoice value of the goods which is declared on this form is the real value of the goodsimported * into in India. to be imported* | | | | | | |
| If the Impo has mag | Post parcel wrapper (for imports by post)*/Courier Wrapper been (for imports through courier)* | | | | | | |
| mau | or | | | | | | |
| If the impo to be mad | ort is Customs-stamped Exchange Control copy of Bill of Entry* Post parcel wrapper (for imports by post)*/Courier wrapper | | | | | | |
| | * Strike out item not applicable @ Where the import is on behalf of Central/State Government Department or a company owned by Central/State Government/Statutory Corporation, Local Body, etc. the name of the Government Department, Corporation etc. should be stated. | | | | | | |
| Date | : | | | | | | |
| | | | | | | | |
| Offic | (Signature of Applicant/Authorised | | | | | | |
| | Space for comments of the authorised dealer | | | | | | |
| (\/\/h | ile forwarding the application to Reserve Bank for approval, reference to Exchange Control | | | | | | |

(While forwarding the application to Reserve Bank for approval, reference to Exchange Control Manual paragraph/ A.D.Circular in terms of which the reference is made should invariably be cited. If any remittance application on account of the same import was referred to Reserve Bank earlier, reference to the last correspondence/approval should also be cited).

| | (Signature of Authorised Official) |
|-------|------------------------------------|
| | Name |
| Stamp | Designation |
| | Name and Address of |
| Date: | Authorised dealer |

Certificate to be Furnished by Authorised Dealer (Importer's Banker)

We hereby certify that

| | (a) | this p | oaym | ent is | | |
|---|--|--------|---|--|--|--|
| Put a tick (✓) | | (i) | | an advance remittance | | |
| in the relevant | t | (ii) | in retirement of bills under Letter of Credit opened through us | | | |
| block | against documents received through our medium for collection | | | | | |
| | | (iv) | | on account of documents received direct by the applicant/s against undertaking furnished by the latter to submit Customs-stamped Exchange Control copy of Bill of Entry of Post Parcel/courier wrapper within three months | | |
| | | (v) | | on account of documents received direct by the applicant/s against Customs-stamped Exchange Control copy of Bill of Entry/post parcel/courier wrapper (attached) submitted by the latter | | |
| | | (vi) | | | | |
| | | | | (any other case, to be explained) | | |
| | (b) | all th | | change Control regulations applicable to the remittance have been with | | |
| (e) the payment to the supplier of the goods <u>has been*</u> made will be* | | | | | | |
| | | throu | ıgh | (Name & Address of the foreign bank) | | |
| | | | | (Name a Address of the foreign bank) | | |

We also certify/undertake that the relevant Customs-stamped Exchange Control copy of Bill of Entry or post parcel/courier wrapper

* shall be verified by us within three months

[vide certificate (a)(ii) and (iii) above].

* has been verified [vide certificate (a) (v) above].

* shall be obtained from the applicant/s within three months

[vide certificate (a) (i) and (iv) above].

| | (Signature of Authorised Official) |
|-------|------------------------------------|
| | Name |
| Stamp | Designation |
| | Name and Address of |
| Date: | Authorised dealer |

^{*} Strike out item not applicable